

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 760/MP/2025 along with IA No. 91/2026

Subject : Petition under Section 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 14.11.2023 executed between Renew Surya Vihaan Private Limited, and Solar Energy Corporation of India Ltd. for the development of 200 MW CTU connected Solar power project, read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that increase in the rate of Goods and Services Tax (GST) vide Notification Nos. 08/2021- Integrated Tax (Rate) dated 30.09.2021 and 08/2021-Central Tax (Rate) (“2021 GST Notifications”) by Ministry of Finance (Department of Revenue) constitute as Change in Law event and for seeking consequent relief qua allowance of the additional expenditure incurred towards such Change in Law event.

Petitioner : Renew Surya Vihaan Private Limited (RSVPL)

Respondents : Solar Energy Corporation of India Limited (SECI) & Anr.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sujit Ghosh, Sr. Advocate, RSVPL
Ms. Mannat Waraich, Advocate, RSVPL
Ms. Ashabari Thakur, Advocate, RSVPL
Ms. Zoya Sheikh, Advocate, RSVPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Nishita Choudhary, Advocate, SECI
Ms. Prerna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Kamaldeep, NRLDC
Shri Ajit Kumar Yadav, NRLDC

Record of Proceedings

At the outset, learned Senior Counsel for the Petitioner, RSVPL, submitted that the matter was argued at length on the last date of hearing, *i.e.* 22.7.2026. He further submitted that despite being granted the last opportunity *vide* Record of Proceedings dated 22.7.2026, the Respondent, TNPDCL, has not filed its reply. He also added that the Commission, in several other cases, has directed the parties to undertake the verification and reconciliation of the Change in Law claims during the pendency of the Petitions, and therefore, requested that the Commission may pass appropriate directions to the parties to initiate the reconciliation process in respect of the Petitioner's claims arising out of the Change in Law event pending the issuance of final order in the matter. He also submitted that the Petitioner has placed all the supporting documents in respect of the Change in Law claims.

2. Learned counsel for the Respondent, SECI, also reiterated that despite multiple opportunities, the Respondent, TNPDCL, has neither filed its reply nor has entered an appearance in the matter. She further submitted that as regards the initiation of the reconciliation process, the Commission may pass an appropriate order as it deems fit.

3. In addition, learned senior counsel for the Petitioner sought liberty to file an updated outcome of the reconciliation process on an affidavit in the matter.

4. Considering the submissions of learned senior counsel for the Petitioner and learned counsel for SECI, the Commission directed the parties to undertake the reconciliation of the Petitioner's Change in Law claims within-three weeks and submit the reconciliation report within two weeks thereafter,

5. Subject to the above, the Commission reserved the matter for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)